

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 15022/2022

(Arising out of impugned final judgment and order dated 21-06-2022 in WP(C) No. 18638/2021 passed by the High Court Of Kerala At Ernakulam)

K. CHATHU ACHAN

Petitioner(s)

VERSUS

THE STATE OF KERALA & ORS.

Respondent(s)

(FOR ADMISSION and IA No.123738/2022-EXEMPTION FROM FILING O.T. and IA No.123737/2022-EXEMPTION FROM FILING AFFIDAVIT)

Date : 12-09-2022 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HEMANT GUPTA
HON'BLE MR. JUSTICE SUDHANSHU DHULIA

For Petitioner(s) Mr. Dama Sesadri Naidu, Sr. Adv.
Mr. Siddharth Gupta, Adv.
Mr. Sriram P., AOR
Mr. M. S. Vishnu Shankar, Adv.
Ms. Prerna Robin, Adv.
Mr. Sreenath S., Adv.
Ms. Athira G. Nair, Adv.
Mr. Athul Tom, Adv.
Ms. Ekta Arora, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice returnable in four weeks. Notice regarding interim relief as well.

In the meantime, the parties shall maintain status quo, as on today, regarding the composition of Trust.

(JAYANT KUMAR ARORA)
ASST-REGISTRAR-cum-PS

(RENU BALA GAMBHIR)
COURT MASTER